

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).1109/2025

R. SIVA

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA

Respondent(s)

WITH

W.P.(C) No. 1072/2025 (X)

IA No. 25152/2026 - APPROPRIATE ORDERS/DIRECTIONS

W.P.(C) No.1145/2025

Date : 29-01-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Amit Anand Tiwari, Sr. Adv.
Ms. Devyani Gupta, AOR

Mr. Kapil Sibal, Sr. Adv.
Mr. N R Elango, Sr. Adv.
Mr. Vivek Singh, AOR
Mr. S Agilesh Kumar, Adv.
Mr. Aswin Prasanna, Adv.
Ms. Saushriya Havelia, Adv.
Ms. Tanvi Anand, Adv.
Ms. Saumya Sarasawat, Adv.

Dr. Menaka Guruswamy, Sr. Adv.
Ms. Bhumika Yadav, Adv.
Mr. Anmol Gupta, Adv.
Mr. B.M. Subash, Adv.
Mr. S. Bharanidharan, Adv.
Mr. P. Shankar, Adv.
Mrs. Lavan Devi J, Adv.
Mr. Varun Varma, Adv.
Mrs. S. Gomathi Lakshmi, Adv.
Mr. T. Hari Hara Sudhan, AOR

For Respondent(s) :Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Maninder Singh, Sr. Adv.
Mr. Eklavya Dwivedi, AOR
Mr. Mohd. Yasir, Adv.
Mr. Kumar Utsav, Adv.

Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Prateek Kumar, AOR
Mr. Abhinav Thakur, Adv.
Mr. Deepak Sharma, Adv.
Mr. Devansh Rai, Adv.
Mr. Kumar Utsav, Adv.

Mr. Balaji Srinivasan, AOR
Mr. K Gowtham Kumar, Adv.
Ms. Kanishka Singh, Adv.
Mr. V Prabhu, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. On the oral mentioning of Ms. Menaka Guruswamy, learned senior counsel, W.P.(C) No.1145/2025 is also taken on Board.
2. We have heard learned senior counsel for the parties in support and against the prayer made in IA No.25152/2026.
3. The issue in these matters pertains to the ongoing Special Intensive Revision (SIR) of the voter list in the State of Tamil Nadu. Notices have been issued to approximately 1.16 crore individuals for the purpose of verification of documents. These noticees are broadly categorized in three groups:
 - (i) Mapped, i.e., the category of voters who are linked with the 2002 and 2005 SIR, as the case may be.
 - (ii) Unmapped, i.e., the category of voters who are not linked with the 2002 and 2005 SIR, as the case may be.
 - (iii) The third category involves the individuals who have been included under the head of logical discrepancy.

4. Having regard to the difficulties being experienced by the people in the State of Tamil Nadu, we deem it appropriate to issue the following directions:

- (i) The names of the persons figuring in the category of "logical

discrepancies" may be displayed at the Gram Panchayat Bhawans, Public Places and Taluka/Sub-Division, including the Ward Offices in the urban areas.

(ii) Persons likely to be affected under the category of logical discrepancies are permitted to submit their documents/objections in-person or through their authorised representative, which may include BLAs, within a period of 10 days from the date of displaying the list of persons falling in the category of logical discrepancy. Such lists obviously will contain the brief reason of discrepancy.

(iii) The documents/objections may be submitted in the offices of the BLOs or at the Taluka/Sub-Division level offices.

5. The State Government is directed to provide adequate manpower to the Election Commission of India and the State Election Commission for deployment of personnel at the BLOs or Taluka/Sub-Division level offices to handle the documents/objections and hear the persons likely to be affected. In this regard, we direct each District Collector to meticulously follow the instructions issued by the Election Commission of India for deploying adequate staff and forces for the smooth functioning of the SIR process.

6. The Director General of Police, Tamil Nadu, Superintendent of Police of each District and the Collector are also directed to ensure that law and order is well maintained and the entire process is allowed to function smoothly.

7. The affected persons, besides an opportunity to submit documents/materials/objections, may also be heard either in-person or through the authorised representative, accompanying them at the

Taluka/Sub-Division level office.

8. The official, who will receive the documents or accord the hearing to an affected person, may certify the receipt of such documents and the conduct of the hearing.

9. We expect that the Election Commission of India will ensure compliance with these procedural directions in all the States wherever the SIR process is ongoing.

10. Interlocutory application is, accordingly, disposed of.

11. Post the matters on 26.02.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR